

SHRIMATI SUCHETA KRIPALANI : I beg to move :

"That in the resolution, in part 2 of para 1, for "an annual report" substitute "an annual assessment report". (62)

That in the resolution, in para 4, for

"And, whereas it is necessary so ensure that the just claims and interests of persons belonging to non-Hindi-speaking areas in regard to the public services of the Union are fully safeguarded;

This House resolves—

(a) that compulsory knowledge of Hindi shall not be required at the stage of selection of candidates for recruitment to the Union services or posts excepting any special services/posts for which a high standard of Hindi knowledge may be considered essential for the satisfactory performance of the duties of the service or post."

substitute :

"And, whereas it is necessary to ensure that the just claims and interests of people belonging to different parts of the country in regard to the public services of the Union are fully safeguarded;

This House resolves—

(a) that compulsory knowledge of either Hindi or English shall be required at the stage of selection of candidates for recruitment to the Union services or posts except in respect of any special services or posts for which a high standard of knowledge of English alone or Hindi alone, or both, as the case may be, is considered essential for the satisfactory performance of the duties of any such service or post". (63)

DR. SUSHILA NAYAR : I want to move an amendment to the amendment.

MR. DEPUTY-SPEAKER : But is it ready ?

DR. SUSHILA NAYAR : Yes, it is ready. I beg to move :

That in the amendment moved by Shrimati Sucheta Kripalani, printed as S. No. 63 in List No. 12 of Amendments,—

for "that compulsory knowledge of either Hindi or English shall be required"

Substitute :—

"that compulsory knowledge of either Hindi or English shall not be required" (64).

This is a very simple amendment. Instead of the words "compulsory knowledge of either Hindi or English shall be required" I want to substitute the words 'compulsory knowledge of either Hindi or English shall not be required.'

MR. DEPUTY-SPEAKER : Has the amendment been numbered ?

DR. SUSHILA NAYAR : I do not know the number. But is an one-line amendment.

MR. DEPUTY-SPEAKER : It is a one-word amendment. Is it necessary to clarify it ?

The amendment is as follows .

Amendment moved :—

That in the amendment moved by Shrimati Sucheta Kripalani, printed as S. No. 63 in List No. 12 of Amendments,—

for "that compulsory knowledge of either Hindi or English shall be required"

Substitute :—

"that compulsory knowledge of either Hindi or English shall not be required" (64).

SHRI NAMBIAR : Is it necessary for the amendment to have a number ?

MR. DEPUTY-SPEAKER : Yes, it will be numbered later on.

15·33 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
SIXTEENTH REPORT

श्री ग० च० दीक्षित (खंडवा) : श्रीमान, मैं प्रस्ताव करता हूँ कि :

"यह सभा गैर-सरकारी सदस्यों के विषयकों तथा संकल्पों संबंधी समिति के 16वें प्रति-

वेदन से, जो 6 दिसम्बर, 1967 को सभा में पेश किया गया था सहमत है।”

MR. DEPUTY-SPEAKER : The question is :

“That this House agrees with the Sixteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6th December, 1967.”

The motion was adopted.

15.33½ hrs.

RESOLUTION Re: CROSSING OF FLOOR BY LEGISLATORS—contd.

MR. DEPUTY-SPEAKER : The House will now take up further discussion of the following resolution moved by Shri P. Venkatasubbaiah on the 11th August, 1967 namely :—

“This House is of opinion that a high-level Committee consisting of representatives of political parties and constitutional experts be set up immediately by Government to consider the problem of legislators changing their allegiance from one party to another and their frequent crossing of the floor in all its aspects and recommends to the Government the evolving of a special machinery and the taking of effective measures by suitable legislation to arrest this growing phenomenon which is assuming alarming proportions so that the country can function on sound and healthy lines of parliamentary democracy.”

The time allotted for this resolution was 2 hours.

We have already exhausted 2 hours and 56 minutes on this.

SHRI S. M. BANERJEE (Kanpur) : We wanted more time for this.

MR. DEPUTY-SPEAKER : We shall have to decide and set some time-limit to this discussion.

SHRI S. M. BANERJEE : We shall have 1 hour more.

MR. DEPUTY-SPEAKER : Shall we have 1 hour more ?

SHRI P. VANKATASUBBAIAH : (Nandyal) : We shall have 1 hour, so that by 5 p.m. we shall be able to finish this.

MR. DEPUTY-SPEAKER : Is it agreed then that we shall have 1 hour more for this ?

HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : Now, Shri S. M. Banerjee may resume his speech. But let him be very brief.

SHRI S. M. BANERJEE : I had just started.

MR. DEPUTY-SPEAKER : He has taken 2 minutes already. He can have three more minutes now.

श्री स० मो० बनर्जी : उपाध्यक्ष महोदय, मैं पिछली मर्तबा कह रहा था कि माननीय सदस्य श्री वेंकटामुब्बया यह जो प्रस्ताव सदन में लाये हैं उस के लिए मैं उन को बधाई देता हूँ और मैं यह भी कहना चाहता हूँ कि जो संशोधन मेरे परम मित्र श्री मधु लिमये और मैंने दोनों न मिल कर प्रस्तुत किए हैं वह संशोधन और मान लिया जाय तो कोई कानूनी अड़चन या संवैधानिक अड़चन उस के सामने प्रस्तुत नहीं होगी। यह दल-बदल या फ्लोर-क्रॉसिंग की बात उपाध्यक्ष महोदय, आई कैसे ? आज आप देख रहे हैं कि सारे देश के सामने एक यह मसला बन कर खड़ा हो गया है। आखिर एक पार्टी को छोड़ कर दूसरी पार्टी में जो जा रहा है चाहे वह असेम्बली का मेम्बर हो चाहे पार्लियामेंट का मेम्बर हो उस के ऐसा करने से देश में जो प्रजातांत्रिक उसूलों के आधार पर पार्लियामेंट्री सिस्टम है, गवर्नमेंट जो हमारे देश में है उस में काफी झटका ला रहा है। अभी कल या परसों सवालों के दौरान में जब मणिपुर की बात हो रही थी तो हमारे चव्हाण साहब ने कहा कि वह इस चीज से सहमत नहीं हैं ऐसा हो। लेकिन उन के कहने के बावजूद भी आज भी और आप देखें चाहे वह हरयाना हो या पंजाब, या बंगाल उस में वह चीजें चल रही हैं। खास कर उपाध्यक्ष महोदय, आप आज देखें बंगाल में क्या हो रहा है ? दल-बदल की मनोभावना को आखिर आप कैसे बदल सकते हैं ?